- (d) Car prices were fixed by Government on 24.1.1972 and thereafter on every 1st July and 1st January till 31.12.1974 when the price control on cars was withdrawn with effect from 1.1.75. Since then car prices are not being fixed by Government nor is there any proposal to do so.
- (e) The precise information in regard to the contribution of various elements in the price of car, *viz.* the cost of the raw material, incidence of tax and duties, etc. is not readily available.

Re-organisation of armed forces

- 1447. SHRI R. RAMAKRISHNAN: Will the Minister of DEFENCE be pleased to state:
- (a) whether it is a fact that the recommendations of the Armed Forces Reorganisation Committee of 1954 regarding transfer of control of technical development establishment to civilian authorities are not being implemented;
 - (b> if so, what were the recommendations;
- (c) whether the Director General of Inspection who was part of the TDEs is now under civilian control as per the recommendations of the Committee;
- (d) what is the numbers of major Generals, Brigadiers, Colonels and Lt. Colonels who are in the D.G.I. Organisation; and
- (e) what is the strength of the civilian officer_s in the corresponding grade?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND DEPARTMENTS UNDER THE THE CHARGE PRIME **MINIS** OF TER (SHRI C. P. N. SINGH): (a) to (e) The requisite information is being collected and will be laid on the Table of the House as early as possible.

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Appointments in HQ-, DGI

- 1448. SHRI R. RAMAKRISHNAN: Will the Minister of DEFENCE he pleased to state:
- U) what is the number of directors in HQ_2 D.G.I, and what is the number out of them who are army officers;
- (b) what are the military duties involved for these officers in the D.G.I, organisation;
- (c) whether there is no such duties for them, if so, what are the reasons for which all these senior appointments are held by the military officers alone; and
- (d> whether promotions of these military officers who are serving in the D.G.I, made by a duly constituted selection board prescribed in Defence Service (Regulation; if not, what is the basis on which they are being given promotions by civilian authorities?
- THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND DEPARTMENTS UNDER THE CHARGE OF THE PRIME MINISTER (SHRI C. P. N. SINGH): (a) There are presently eight Directors in the DGI HQrs., New Delhi, of which six are Army and two Naval officers.
 - (b) and (c) The main duties are as follows:
 - (i) To lay down policy to ensure compliance of Defence Service requirements as laid down in General Staff Qualitative Requirements.
 - (ii) To give inspection cover to all items manufactured in Ordnance Factories, Trade and imported from abroad.
 - (iii) To maintain close liaison with the Services.
- (iv) To advise Services regarding mpilation of GSQR (General Staff Qualitative Requirements) for i various Defence equipments.

(v) To lay down trials for imported stores and equipment and to ensure that they meet the Services requirements before these are accepted and issued to the user Services

Written Answers

- (vi) To over-see the functions of Authorities Holding Sealed Particulars and various Inspection Units to ensure that the indigenous manufacture of defence stores meet the General Staff Qualitative Requirements which entail testing under rigorous field conditions.
- (vii) To grant concessions and deviations in Drawings and Specifications in materials and stores to the indigenous manufacturers.

In the. very nature of things, thes3 functions could be discharged more adequately by the Military Officers by virtue of their previous user knowledge and experience and better liai-sion and cooperation with Users/In-dentors in the Services.

(d) The promotions in the DGI Organisation are made on the basis of recommendations made by the duly constituted Selection Board formed under the orders of Government and which coopts reps, from the Army HQrs wherever necessary.

Setting up of motor car plant in Bihar

- 1449. SHRI SHIVA CHANDRA JHA Will the Minister of INDUSTRY be pleased
- (a) whether there is any proposal under Government's consideration for setting up any motor car manufacturing plant in North
- (b) if so, what are the details thereof; and (c.i if not. what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OP **INDUSTRY** (SHRI CHARANJIT CHANANA): (a) to (c) There is no proposal before Government to set up a motor car manufacturing uuit in Bihar.

कागज की कमी

1450. श्री कलराज मिश्र : उद्योग मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या कागज की ग्रास्यधिक कमी के भारण उसकी सप्लाई के लिए राज्य सरकारों ने केन्द्रीय सरकार से ग्राग्रह किया
- (ख) यदि हाँ, तो राज्यो को कामज सप्लाई किये जाने की मांग को पूरा करने के लिए सरकार क्या शदम उठा रही है ;
- (ग) जनवरी सं 31 जुलाई, 1980 की अवधि के दोरान कागज की चोर बाजारी करने के कितने मामले हुए तथा चौर बाजारी पर श्रंकुश लगाने के लिए सरकार ने क्या कार्यवाही की है ?

Shortage of Paper

t[1450. SHRI KALRAJ MISHRA): Will the Minister of INDUSTRY be pleased to

- (a) whether State Governments have urged the Central Government for the supplyof paper due to its acute shortage;
- (b) if so, what steps Government are taking to meet the demand of supply of paper in the States; and
- (c) what is the number of cases of blackmarketing in paper during the period from January to 31st July. 10S0 and what action Government have taken to curb blackmarketing in paper?]

उद्योग मंत्रालय में राज्य मंत्री (अर्थ चरनजीत चानना : (क) राज्य सरकारी ने उनकी विभिन्न विस्मी के वाराजी की भौगी के जिए समय-समय पर मॉग-पत्र प्रप्त हए हैं।

^{†[]} English translation.